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- (vi) Enhancement of loan component for grant of Sugar Development Fund assistance for KT Weirs and lift arrigation schemes.
- (vii) Announcement of Statutory Minimum Price (SMP) of sugarcane for 1993-94 season at Rs. 34.50 per quintal, linked to a basic recovery of 8.5 per cent as against Rs. 31/- per quintal for 1992-93 season. An advance announcement of SMP for 1994-95 season has also been made at Rs. 37-per quintal, linked to a basic recovery of 8.5 per cent.
- (viii) The incentive scheme for new sugar factories and expansion projects has been suitably revised.
- (ix) State Governments have been requested to consider imposition of restrictions or gur and khandsari units prohibiting their operation before 31-12-1993 so as make available more proportion of cane to the sugar mill sector.

## देश में चीनो पर लगाये गए **छण्डक**र की वसुली

\*334 श्रोमती सुषमा स्वराच : श्रीराम जेडमलानी:

क्या खाद्य मंत्री यह बताने की कृपा करेंगें कि

- (क) क्यायह **सच है कि देश में प्रध्ये**क जीनो मिल में उत्पादित चीनी पर उपकर लिया जाता है;
- (ख) यदि हां, तो क्या मह क्य है कि उपकर को यह पांग मीनी की उपमोक्ता कीमत तब करते समय चीनी के उत्पादन-सागउ पूल्य जोड़ दी जाती है धौर कीमत बड़ा कर उपभोक्ताओं से वसुस की नाती है; धौर
- (ग) यदि नहीं, तो उनका ब्योरा क्या है श्रीर क्या यह भी सच है कि इस प्रकार दसूल की गई राजि की बीनी मिलों के बाधुनिकीकरण, उनके श्रनुसंधान कार्य श्रीर गन्ना विकास हेतु ऋण श्रीर श्रनुदान के रूप में बीनी भिक्तों की ही दे दिया जाता है।

खाद्य मंद्रालय के राज्य मंद्रों (ची कल्प नाथ राज): (क) जी, हो। समय-समय पर थया स्कोधित बीली उपकर अधिनियम, 1982 में शास्त्र में मत्येक बीली फैल्ट्री इंग्से उल्पादित समस्त चीटी पर 14,00 स्पर्य प्रति विवटल का उपस्कर लगाने कीर उसे एकत्तित करने का प्रावधान है।

- (ख) जी, हां !
- (ग) चीनी उपकर अधिनियम से अधीन लगाए गए और एककित किए गए उपकर की राशि में से केन्द्रीय सरकार द्वारा यहा निश्चित एकवण लागत को भटाकर निकली राशि और इस अधि-नियम के प्रयोजन हेत् केन्द्रीय सरकार के बास प्राप्त हुई अन्य राशियां संसद द्वारा किए गए यस बिनि-योजन के बाद चीनी विकास निधि में जमा करवाई जाती हैं

केन्द्रीय सरकार द्वारा चीनी विकास निवि का निम्नसिखित के लिए प्रयोग किया जा सकता है:-

- (1) किसी चीनी फैंक्ट्री के पुनस्कापन और आर्ध्यनिकीकरण केलिए ऋण देन। ;
- (2) उस क्षेत्र में, जहां कोई चीनों फैन्ट्री स्थित है, गन्ने का विकास करने के लिए किसी बोजनी को क्रारम्भ करने के लिए ऋग देना ;
- (3) किसी प्रमुखंधान परियोजना, जिसका उद्देश्य कीनी उद्योग का विकास करना हो, के प्रयोजन के लिए अनुदान देना ;
- (4) वीनो का बक्द स्टाक बनाने तथा उसका प्रनुष्कण करने के प्रयोजन के लिए अर्च की ग्रदावगी नारना ताकि चीनी के मूल्य स्थिर रखे जा सकें ;
- (5) ग्रिधिनियम के प्रपोजन के लिए किसी भ्राप्य सर्वे की भ्रदायमी करना ।

OPEN LETTER TO PRIME MINISTER ON THE AFFAIRS OF K.V.S.

- \*335. SHRI N. GIRI PRASAD: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether Government have received recently any Open Letter to the Prime

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Minister on the affairs of the Kendriya tallorment of quarters by the Directorate of Vidyalaya Sangathan;

- (b) if so, the details thereof: and
- (c) what is the reaction of Government thereto?

THE MINISTER OF HUMAN RE-SOURCE DEVELOPMENT (SHRI ARJUN SINGH); (a) Yes, Sir.

(b) and (c) An open letter 5-12-1993 and addressed to Prime Minister was delivered in the Kendriya Vidyalaya Sangathan on 15-12-1993 by Shri H.L. Sonar, General Secretary, All India Kendriya Vidyalaya Teachers' Association (Democratic). There is no such recognised Association in the Kendriya Vidyalaya Sangathan.

The open letter contains wild allegations against various authorities including the Miniser and the Prime Minister and is worded in gite intemperate language. It has demanded setting up of high level enquiry into Kendriya Vidvalaya Sangathan affairs. The Government is of the view that no such enquiry is warranted.

## ALLOTMENT OF QUARTERS TO GOVERNMENT **TEACHERS**

\*336. SHRI RAMDAS AGARWAL: Will the Minister of URBAN DEVELOP-MENT be pleased to state :

- (a) the number of quarters allotted to the Central Government employees during the last three years on seniority basis at against out of turn basis Minister's discretionary quota particularly in respect of those employees who have put in more than 25 years of continuous service (Category-wise);
- (b) whether Government have received applications representations from the teachers of the Union Territory of Delhi for 1991-93 are given below :

Estates during 1991-92 and 1992-93; and

(c) if so, what action was taken thereon and what is the future policy of Government for allotment of quarters to teachers who have put in more than 25 years of service ?

THE MINISTER OF URBAN DEVE-LOPMENT (SMT. SHEILA KAUL)

- (a) The length of service of a Government employee is considered for in-turn allotments in types A b D only,
- In Type A: Government employees who entered service prior to 10-09-1979 (with 14 years service) have been allotted accommodation in General Pool.

Type B: Government employees who entered service prior to 20-08-1966 (with 27 years service) have been allotted accommodation in General Pool. In case of Scheduled Tribe pool, officials with 13 years of service have been allotted accommodation.

In Type C: Government employees who entered service prior to 27-10-1966 (with 31 years service) have been allotted accommodation in General Fool.

In Type D: Government employees who entered service prior to 27-10-1966 (27 years service) have been allotted accommodation in General Pool. In case of Scheduled Tribe, official with aine years of service have been allotted accommoda-

For higher types viz., D. II and above, the allotments are made on the basis of basic pay drawn on a particular date.

The details of allotments made during

Туре	1991 -		1992		1993	
	In turn	Out of turn	In turn	Out of turn	In tute	Out of turn
Δ	1173	297	927	290	545	203
Ŕ	1364	825	1008	1078	866	1002
č	1240	<b>762</b>	1235	471	742	417
Ď	489	213	805	267	888	244